

Court No. - 47

Case :- CONTEMPT APPLICATION (CRIMINAL) No. - 8 of 2023

Applicant :- In Re

Opposite Party :- Abhay Pratap

Counsel for Applicant :- Suo Moto

Hon'ble Ashwani Kumar Mishra,J.

Hon'ble Vinod Diwakar,J.

Learned Single Judge while hearing Criminal Misc. Bail Cancellation Application No. 36 of 2023 has directed the Registry to place this matter before the appropriate Bench for taking suo motu cognizance of criminal contempt committed by the opposite party-Abhay Pratap, who is an advocate practising at District Court, Maharajganj. Learned Single Judge has noticed the facts of the present case, in which the contemnor-opposite party sent obnoxious and disturbing messages and cast indecent remarks on the judicial officer on her Facebook account. After the concerned officer blocked the contemnor, he started coming to the court of the judicial officer. He would sit in her court without any work, gazing at her continuously. The officer has stated that it became difficult for her to concentrate on her work and to perform the work assigned to her. Only when no other alternative was left a first information report was lodged against the opposite party.

Facts as have been noticed by this court in the bail cancellation order dated 20th March 2023 prima facie show that the act of the opposite party amounts to criminal contempt referred to in section 2 (c) of the Contempt of Courts Act, 1971.

Issue notice to Sri Abhay Pratap, Advocate, to show cause as to why contempt proceedings should not be initiated against him under Section 2(c) of the Contempt of Courts Act, 1971, for levelling baseless insulting allegations, scandalizing and undermining the authority and dignity of the court.

List after service of notice on which date a reply may be filed through counsel.

While issuing the notices within a week, the Registry will ensure that a copy of the order passed by this court on 20th March, 2023 in Criminal Misc. Bail Cancellation Application No. 36 of 2023 is also sent along with the notice.

Sri Sudhir Mehrotra has appeared for the court, and his name will be shown in the cause list whenever the matter is listed next. The Registry is also directed to furnish a complete set of records to Sri Mehrotra within three weeks.

Order Date :- 4.4.2023

Shafique